

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CALCUTTA

No. M.A. 245 of 98
M.A. 246 of 98
(O.A. 532 of 97)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. B.P. Singh, Administrative Member

UNION OF INDIA AND ORS.

VS

SUBRATA SEN AND ORS.

For the applicant : Ms. K. Banerjee, counsel
(respondent in O.A.)

For the opposite
party : Mr. R.K. De, counsel

Heard on : 14.01.99

Order on : 14.01.99

ORDER

Heard 1d. counsel Ms. Banerjee on behalf of the applicant (respondent in O.A.) over an application filed by them for an extension of time for implementation of the judgment passed on 19.11.97. It is admitted by the applicant (respsdts. in O.A.) that they did not file application before the expiry of the period granted by the Tribunal and it has been filed after expiry of the period as granted by the Tribunal in the order itself. Ms. Banerjee submits that the application has been filed after 10 days of the expiry of the period. Original respondents also applied for condonation of delay.

2. We have considered the submissions of the 1d. counsel of both the parties. Mr. De appears on behalf of the opposite party. We condoned the delay for the interest of justice

and the respondents(in O.A.) are allowed another three months time to implement the judgment subject to condition that the original applicant should be entitled to get interest at the rate of Rs.15% per annum on the arrears from the date of judgment till the payment is made. Accordingly^{both} the M.As are disposed of.

3. No order is passed as to costs.

B.P. Singh

(B.P. SINGH)

MEMBER (A)

D. Purkayastha

(D. PURKAYASTHA)

MEMBER (J)

SM